

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No204  
**C.P.(IB)/82(AHM)2021**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Sunder Kanji Bhadra Proprietor of Aditya Crane Service  
V/s  
Inox Wind Infrastructure Services Ltd

.....Applicant

.....Respondent

**Order delivered on 17/08/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. P.K. Parmar, Adv.  
For the Respondent :

**ORDER**

Learned Proxy Counsel Mr. Parmar for applicant states that applicant himself has filed withdrawal pursis as parties have amicably settled the matter and requests that matter be allowed to be withdrawn. Request is granted. Application is allowed to withdrawn thereby CP(IB) 82 of 2021 stands withdrawn and disposed of in terms of settlement between the parties.

-Sd-

**AJAI DAS MEHROTRA**  
**MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**